

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 2 FEB 1994

APPLICATION NO(s) 10 of 1993.

APPLICANTS Smt. Shanthamma

RESPONDENTS: Secretary, Deptt. of Posts,  
New Delhi and Others.

TO.

1. Sri.K.Raghavendra Rao,  
Advocate, First Floor,  
Bramarambha Complex,  
Opp: Hotel Janatha, 8th Cross  
Malleswaram, Bangalore-3.
2. The Chief Post Master General,  
Karnataka Circle, Bangalore-1.
3. Sri.M.S.Padmarajaiah,  
Sr.C.G.S.C., High Court Bldg,  
Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by  
the Central Administrative Tribunal, Bangalore.

-xxx-

Please find enclosed herewith a copy of the  
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal  
in the above mentioned application(s) on 20-01-1994.

*S. Sreenivas* 2/2  
For DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

*Isreal* *of*  
*GW*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.10/93.

THURSDAY, THIS THE 20TH DAY OF JANUARY, 1994

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN

SHRI V. RAMAKRISHNAN .. MEMBER (A)

Smt. Shanthamma,  
W/o. Sri Thimmappa,  
Major,  
C/o. Sri Sudharshana Charulu,  
Opp: to P & T Quarters,  
T.B. Sanitorium Road,  
Bellary. .... Applicant

(By Advocate Shri K. Raghavendra Rao)

Vs.

1. Union of India  
by its Secretary,  
Department of Posts &  
Telecommunications,  
New Delhi.

2. The Chief Post Master General,  
Karnataka State Circle,  
Bangalore.

3. The Postmaster General,  
North Karnataka Region,  
Dharwad.

4. The Superintendent of  
Post Offices,  
Bellary Division,  
Bellary. .... Respondents

(By Advocate Shri M.S. Padmarajaiah)  
Central Govt. Sr. Standing Counsel

ORDER

Shri V. Ramakrishnan, Member (A).

We condone the delay and proceed to dispose of this application.

2. The applicant Smt. Shanthamma was working as Gardener-cum-Sweeper of P & T staff quarters and was paid from the contingency.



She was given consolidated salary by an order dated 7.5.85 which appointed her as Gardener-cum-Sweeper as at Annexure-A1. It transpires that after an inspection by a higher officer, the department decided that it was not appropriate to engage her as contingency Sweeper for working in the P & T staff quarters. Accordingly, the post was abolished with effect from 1.10.1991 as is seen from Annexure-A3.

3. The applicant is aggrieved at this stoppage of employment and has sought for a direction that she should be continued to be engaged as a Sweeper.

4. As the post for which she was engaged and for which she was paid from contingencies has been abolished, it is not open to us to direct the department to continue to employ her. However, keeping in view the financial circumstances of the applicant and the nature of work she had performed, we direct that the department should provide her with an opportunity to serve at an appropriate level, if an ~~opening~~ <sup>opening</sup> is available.

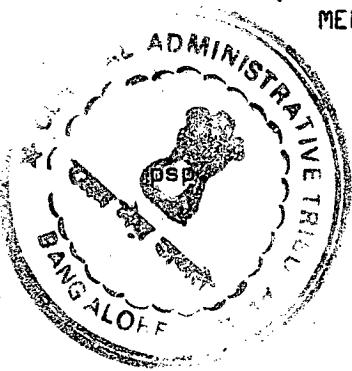
No costs.

*sd/-*  
Sd/-

(V.RAMAKRISHNAN)  
MEMBER (A)

*sd/-*  
Sd/-  
(P.K.SHYAMSUNDAR)  
VICE CHAIRMAN

TRUE COPY



*Ex. Comptroller*  
SECTION OFFICER 2/2  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE